## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, GULESTAN BUILDING No.6 PRESCOT ROAD, BOMBAY 1

## Original Application No. 1502/95

## Monday the 1st day of January 1996

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Omprakash Satyanarayan Mishra

... Applicant:

By Advocate Shri S.P. Kulkarni.

V/s.

Union of India through Senior Superintendent of R.M.S. Air Mail Sorting Division(Sahar) Bombay.

Secretary Department of Post Dak Bhavan, New Delhi

The Director of Postal Service (City) o/o Chief Post Master General Maharashtra Circle, G.P.O. Building, Bombay.

... Respondents

## ORAL ORDER

₱ Per Shri B.S. Hegde, Member (J) ₱

Heard S hri S.P. Kulkarni, counsel for the applicant.

The Tribunal vide its order dated 3.7.95 directed the respondents to dispose of the pending appeal within a period of three months according to Rules. The Appellate Authority on 20.7.95 without taking into consideration of the order disposed of the appeal under Rule 19(ii) of CCS(CCA) Rules 1965, stating that the appeal was preferred after a lapse of more than seven

years and hence it is time barred.

Accordingly, we quash and set aside the order passed by the respondents and direct the respondents to give personal hearing to the applicant and pass a reasoned order within six months from the date of receipt of this order. O.A. is disposed of accordingly.

Mickelhafley

(M.R. Kolhatkar) Member (A)

(B.S. Hegde) Member (J)